

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 100/2013

Aroma Chemical Industries

...Petitioner.

Versus

B K Krafts Ltd.

...Respondent

Present: Ms. Manisha Garg, Advocate for petitioner.
None for respondent.

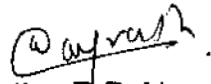
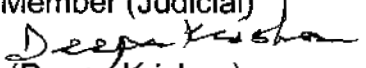
This case has been received by transfer from the Hon'ble Punjab & Haryana High Court, Chandigarh. It be entered in the relevant register. When the matter was listed for 21.11.2013 in the Hon'ble High Court, the notice sent to the respondent was received back unserved with the remarks that the factory was lying closed and the learned counsel for petitioner sought time to find out the correct/latest address of the respondent. Time was granted to do the needful but compliance of the order was not made.

Learned counsel for petitioner again seeks time to furnish the correct/latest address of the respondent. Let the same be filed within five days. The learned counsel would collect the notice from the office of NCLT, Chandigarh Bench and send the same to the respondent by Speed Post for 09.03.2017. Affidavit stating compliance along with acknowledgement due, in token of despatch of notice and track report of Post Office, be filed at least three days before the date fixed.

Manisha Garg
[Signature]

Learned counsel for the petitioner is also directed to file two extra

sets of the Paper Book at least one week before the date fixed.


(Justice R.P. Nagrath)
Member (Judicial)

(Deepa Krishna)
Member (Technical)

January 27, 2017
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